

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
N E W D E L H I

O.A. No. 1509/90. 199
T.A. No.

DATE OF DECISION 13.11.1990.

<u>Shri Babu Ram</u>	<u>Petitioner</u> Applicant
<u>Shri V.P. Sharma</u>	<u>Advocate for the Petitioner(s)</u>
<u>Versus</u>	<u>Applicant</u>
<u>Union of India & Ors.</u>	<u>Respondent</u>
<u>None</u>	<u>Advocate for the Respondent(s)</u>

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE-CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

J U D G E M E N T

(JUDGEMENT OF THE BENCH DELIVERED BY HON'BLE
 MR. D.K. CHAKRAVORTY, MEMBER(A))

We have heard the learned counsel of the applicant. The relief sought in this application is for setting aside and quashing the impugned order dated 23.6.1988 whereby the applicant was dismissed from service after holding an enquiry against him in accordance with the Delhi Police Act, 1978. The learned counsel of the applicant states that the applicant who was a patient of depression with anxiety, Neurosis and

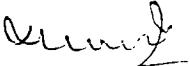
and that he was not in a proper state of health to pursue his remedy by appeal and revision against the impugned order or punishment.

2. After hearing the learned counsel of the applicant, we direct that the applicant will be at liberty to prefer an appeal/revision against the competent authority within a period of one month from the date of receipt of this order. The respondents shall consider the appeal/revision filed by the applicant as expeditiously as possible but in no event ^{later than} two months ~~later~~ than from the date of receipt of this order. In case the applicant still feels aggrieved, he may file a fresh application in accordance with the law, if so advised.


(D.K. CHAKRAVORTY)

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MEMBER(A)


(P.K. KARTHA)

VICE-CHAIRMAN(J)